

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

Item No. 103
(IB)-814(PB)/2020

IN THE MATTER OF:

Pee Aar Exim Pvt. Ltd.

.... Applicant/petitioner

Vs.

Pee Aar Automotive Technologies Pvt. Ltd. Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 23.09.2020

Coram:

SHRI B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner(s):-

Mr. Aseem Chaturvedi, Ms. Varsha
Sethi Suneja, Ms. Raddhika Khanna,
Adv.

ORDER

The Applicant is hereby directed to issue notice to the Corporate Debtor. List the matter for hearing on **19.10.2020**.

—sd—

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

—sd—

(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)